Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.22/AM-19 dated 31.01.2019 actually held on 20.02.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

| S.No. | Name of the representatives and their designation | Department |
|-------|---|------------|
| 1 | Dr. Ram Asrey Lal, Sr. General Manager | AT&DC |
| 2 | Shri J.D. Giri, Vice President | AEPC |
| 3 | Shri Nand Lal, Consultant | DPIIT |
| 4 | Shri Santosh Das, Asst. Director | DC, MSME |
| 5. | Shri S.K.Mohapatra, DDG | DGFT |
| 6. | Shri Dinesh Baid, FTDO | DGFT |

The agenda for meeting No. 22/AM-19 dated 31.01.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

: 22/84-ALC3/2018 MEETING DATE: 31.01.2019

| 1 | Case No.:3/22/84- ALC3/2018 | Party Name: JUMBO BAG LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---|--|--|--|------------------------|
| | HQ File :01/84/050/00402/AM19/ | RLA File :04/24/040/00059/AM17/ | Lic.No/Date:0410162219 26.08.2016 | Defer Date: 28.03.2019 |
| | Decision: Committee consitor refer the case to DPIIT. The case stands deferred for | dered the case as per agenda a re-listing on 28.03.2019. | llong with other relevant pa | pers and decide |

| Case No.:2/11/84- ALC3/2018 | Party Name: ESSKAY CORPORATION | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Reject |
|--------------------------------|--------------------------------|--|----------------|
| HQ File | RLA File | Lic.No/Date:0310821225 | |
| :01/84/050/00170/AM19/ | :03/94/040/00067/AM19/ | 24.05.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 01.10.2018, 27.11.2018 and 13.02.2019 to appear before NC to explain their case alongwith CAD and sample of the product. No reply received from the firm. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:20/8/84- ALC3/2018 | Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|--------------------------------|--|--|------------------|
| HQ File | RLA File | Lic.No/Date:0510406851 | |
| :01/84/050/00137/AM19/ | :05/24/040/00161/AM19/ | 13.06.2018 | |





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described their case that they have not import item No. 1, 6 and 7 as it may be affected in export items No. 1, 2, 8, 9, 10 and 11. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

| S.No. | e norms for the above advance at Export Product | Export | Import item | Quantity allowed |
|-------|---|------------------|---|------------------|
| | | Quantity | | |
| 1. | GIRLS BLOUSE (T.C.:Polyester Spandex Knitted Crushed Velvet Fabric-92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT) | 2954.000 Nos. | Polyester Spandex Knitted Crushed Velvet Fabric-92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT | Deleted |
| 2. | GIRLS DRESS (T.C.: Polyester Spandex Knitted Crushed Velvet Fabric- 92 PERCENTPolyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT) | 3198.000 Nos. | Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT | Deleted |
| 3. | BABIES GARMENTS (DRESS) (T.C.: Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/-10 PERCENT) | 7352.000 Nos. | Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT | As applied |
| 4. | GIRLS DRESS (T.C.: Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width:61 inch +/- 10 PERCENT) | 5514.000 Nos. | Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT | As applied |
| 5. | GIRLS TROUSER (T.C.: (1) Polyester Spandex Knitted Fabric- 95 PERCENT Polyester, 5 PERCENT Spandex, GSM: 360.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT (2) STRETCH PU-100 PERCENT POLYESTER WOVEN FABRIC, GSM: 220 Gms. Per Sqm. +/-10 PERCENT, Width: | 2094.000 Nos. | Polyester Spandex Knitted Fabric- 95 PERCENT Polyester, 5 PERCENT Spandex, GSM: 360.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT | As applied |





| | 56 inch +/- 10 PERCENT) | | | |
|-----|--|------------------|--|------------|
| 6. | GIRLS SKIRT (T.C.: YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM :300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT) | 3300.000 Nos. | YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM:300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT | As applied |
| 7. | GIRLS DRESS (T.C.: YARN DYED JACQUARD KNITTED FABRIC- 60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM: 300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT) | 2849.000 Nos. | YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM:300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT | As applied |
| 8. | GIRLS SKIRT (T.C.: YARN DYED KNITTED FABRIC-90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT) | 8292.000 Nos. | YARN DYED KNITTED FABRIC -90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT | Deleted |
| 9. | GIRLS SKIRT (T.C.:YARN DYED KNITTED FABRIC- 90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT) | 8094.000 Nos. | YARN DYED KNITTED FABRIC -90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT | Deleted |
| 10. | GIRLS DRESS (T.C.:VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT) | 7926.000 Nos. | VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT | Deleted |
| 11. | GIRLS SKIRT (T.C.: VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT) | 5910.000 Nos. | VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT | Deleted |





| | DENIM STRETCH WOVEN | As applied |
|----------|----------------------|---|
| | FABRIC- 75 PERCENT | |
| | COTTON, 24 PERCENT | |
| | POLYESTER, 1 PERCENT | |
| | SPANDIX, | |
| | GSM: 310.00 GMS Per | |
| | | |
| | | |
| | PERCENT | |
| | | |
| 2466.000 | DENIM STRETCH WOVEN | As applied |
| Nos. | FABRIC- 75 PERCENT | |
| | COTTON, 24 PERCENT | |
| | POLYESTER, 1 PERCENT | |
| | SPANDIX, | |
| | GSM: 310.00 GMS Per | |
| | Sqm. +/-10 PERCENT, | |
| | | |
| | PERCENT | No. |
| | Nos. 2466.000 | Nos. FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT 2466.000 DENIM STRETCH WOVEN FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 |

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:29/12/84- ALC3/2018 | Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|-----------------------------------|--|--|---------------------|
| HQ File :01/84/050/00205/AM19/ | RLA File :05/23/040/00203/AM19/ | Lic.No/Date:0510407359 30.07.2018 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to allow wastage of 3% on input of the export product in respect of the Advance Authorisation issued in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:26/19/84- ALC3/2018 | Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|---------------------------------|--|--|---------------------|
| HQ File | RLA File | Lic.No/Date:0310823287 | |
| 5 :01/84/050/00358/AM19/ | :03/95/040/00528/AM19/ | 27.08.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. After detailed deliberation, Committee decided to allow wastage of 2% on input of the export product in respect of the Advance Authorisation issued in this case.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:18/16/84- 6 ALC3/2018 | Party Name:SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
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| HQ File | RLA File | Lic.No/Date:3410044460 | Defer Date: | |
| :01/84/050/00291/AM19/ | :34/24/040/00136/AM19/ | 30.08.2018 | 28.03.2019 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 28.03.2019.

| Case No.:19/16/84- ALC3/2018 | Party Name: SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---------------------------------|---|--|------------------------|
| HQ File | RLA File | Lic.No/Date:3410044464 | Defer Date: 28.03.2019 |
| :01/84/050/00292/AM19/ | :34/24/040/00173/AM19/ | 30.08.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 28.03.2019.

| Case No.:20/16/84- ALC3/2018 | Party Name: SHANKAR PACKAGINGS LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---------------------------------|---|--|------------------------|
| HQ File | RLA File | Lic.No/Date:3410044463 | Defer Date: 28.03.2019 |
| 3:01/84/050/00293/AM19/ | :34/24/040/00165/AM19/ | 30.08.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments.

The case stands deferred for re-listing on 28.03.2019.

| Case No.:16/22/84 ALC3/2018 | Party Name: SHANKA PACKAGINGS LIMI | | Status: Approved |
|--------------------------------|------------------------------------|----------------------|---------------------|
| HQ File | RLA File | Lic.No/Date:34100444 | 65 |
| :01/84/050/00415/A | 34/21/040/00218/AM | 31.08.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:13/14/84- ALC3/2018 | [] | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---------------------------------|------------------------|--|------------------------|
| HQ File | RLA File | Lic.No/Date:0510407739 | Defer Date: 28.03.2019 |
| :01/84/050/00249/AM19/ | :05/24/040/00335/AM19/ | 10.09.2018 | |

- Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/168/2018-TS dated 14.12.2018 to furnish the following information:
 - i) Manufacturing process indicating stage-wise wastage of all the raw materials (both imported & indigenous) for manufacture of export product.
 - ii) Complete calculation of the requirement of raw materials indicating net content and

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wastage separately.

iii) Production of all the raw materials vis-a-vis consumption of raw materials (both imported & Indigenous) for the last three years duly certified by Chartered Accountant.

Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred to 28.03.2019.

| | Case No.:15/14/84- ALC3/2018 | Party Name:P & G ENTERPRISES PVT.LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|-----------------------------------|--|--|---------------------|
| 11 | HQ File :01/84/050/00251/AM19/ | RLA File :05/24/040/00333/AM19/ | Lic.No/Date:0510407737 10.09.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:14/16/84- ALC3/2018 | T 10 17 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|-----------------------------------|---|--|------------------------|
| HQ File .01/84/050/00287/AM19/ | RLA File :05/23/040/00273/AM19/ | Lic.No/Date:0510407938 | Defer Date: 28.03.2019 |

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/340/2018-TS dated 08.01.2019 to furnish the following information:

i) Complete calculation of the requirement of raw material with design/drawing/lay marker etc. for the manufacture of export product and also to indicate equivalent SION fixed in H.B Procedure Vol.II published by DGFT.

ii) Production of export product vis-a-vis consumption of raw materials (both imported & indigenous) for the last three years duly certified by Chartered Accountant.

Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred to 28.03.2019.

| Case No.:17/16/84- ALC3/2018 | Party Name: PARVEEN WOOLLEN & SPINNING MILLS | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|---------------------------------|--|--|---------------------|
| HQ File | RLA File | Lic.No/Date:3310030486 | |
| :01/84/050/00290/AM19/ | :33/24/040/00006/AM19/ | 10.10.2018 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

| 14 | Case No.:10/17/84- ALC3/2018 | Party Name: AMRIT EXPORTS PVT. LTD. | 11100011107201101111107 | Status: Approved |
|----|---------------------------------|-------------------------------------|--------------------------------------|---------------------|
| | HQ File :01/84/050/00303/AM19/ | RLA File :02/24/040/00102/AM19/ | Lic.No/Date:0210208746 12.10.2018 | |

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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's representative had not appeared before NC on 20.02.2019 but sample of the export product was sent by post. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

| /84- Status: Approved |
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decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:16/17/84- ALC3/2018 | Party Name: GALAXY ELEGANT FASHIONS PVT. LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Reject |
|-----------------------------------|---|--|-------------------|
| HQ File :01/84/050/00309/AM19/ | RLA File :05/23/040/00314/AM19/ | Lic.No/Date:0510408188 23.10.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 02.02.2019 to attend before NC on 20.02.2019 to explain their case alongwith CAD and sample of the product. No representative on behalf of the firm had appeared before NC. Committee decided to reject the case.

RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:1/19/84- ALC3/2018 | Party Name: LIBAAS PRODUCTS | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----------------------------------|------------------------------------|--|---------------------|
| HQ File 01/84/050/00333/AM19/ | RLA File :05/23/040/00304/AM19/ | Lic.No/Date:0510408175 23.10.2018 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

| | Case No.:2/19/84- ALC3/2018 | Party Name: LIBAAS PRODUCTS | | Status: Approved |
|----|-----------------------------------|------------------------------------|--------------------------------------|---------------------|
| 18 | HQ File :01/84/050/00334/AM19/ | RLA File :05/23/040/00303/AM19/ | Lic.No/Date:0510408176 23.10.2018 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

| | Case No.:1/22/84- ALC3/2018 | Party Name: ASHUTOSH FIBER PVT. LTD. | | Status: Deferred |
|---|-----------------------------------|--------------------------------------|--------------------------------------|------------------------|
| 9 | HQ File :01/84/050/00400/AM19/ | RLA File :08/24/040/00221/AM19/ | Lic.No/Date:0810143726 23.10.2018 | Defer Date: 28.03.2019 |

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith sample of import S.No. 1, manufacturing process, stagewise wastage and explanation to ensure Para Aramid Fabric is waste

The case stands deferred for re-listing on 28.03.2019.

| | Case No.:2/22/84- ALC3/2018 | Party Name: GAURAV INTERNATIONAL | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|-----------------------------------|----------------------------------|--|---------------------|
| 20 | HQ File :01/84/050/00401/AM19/ | RLA File :05/23/040/00331/AM19/ | Lic.No/Date:0510408243 26.10.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

| | Case No.:18/19/84- ALC3/2018 | Party Name: G.S. EXPORTS | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|----|---------------------------------|--------------------------|--|---------------------|
| 21 | HQ File | RLA File | Lic.No/Date:3310030493 | Defer |
| | :01/84/050/00350/AM19/ | :33/24/040/00010/AM19/ | 01.11.2018 | Date:28.03.2019 |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 11.02.2019 to clarify the export product is higher than import product. No reply received from the firm. Committee decided to send final reminder to the firm. The case stands deferred for re-listing on 28.03.2019.

| Case No.:4/19/84- ALC3/2018 | Party Name: SYNERGY LIFESTYLES PVT. LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|--------------------------------|--|--|---------------------|
| HQ File | RLA File | Lic.No/Date:0310825104 | |
| :01/84/050/00336/AM19/ | :03/95/040/00822/AM19/ | 19.11.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished the query of NC i.e. manufacturing process, type of made up manufactured, calculation for arriving of claimed wastage of the product. After detailed deliberation, Committee decided to allowed wastage 4% on input of the export product in respect of the Advance Authorisation issued in this case.

RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:10/19/84- ALC3/2018 | Party Name: K H EXPORTS INDIA PRIVATE LIMITED, | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---------------------------------|--|--|------------------------|
| HQ File :01/84/050/00342/AM | RLA File 9/:04/24/040/00181/AM19/ | Lic.No/Date:0410164908 26.11.2018 | Defer Date: 28.03.2019 |

through the details submitted in this case and Technical Authority of DIPP presents in meeting and informed that they had issued the deficiency letter to the firm. Reply is not received so far. The case stands deferred for re-listing on 28.03.2019.

| Case No.:24/19/84- ALC3/2018 | Party Name: MARUDHAR FASHIONS | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|---------------------------------|-------------------------------------|--|------------------------|
| HQ File | RLA File | Lic.No/Date:3310030495 | Defer Date: 28.03.2019 |
| :01/84/050/00356/AM19/ | :33/24/040/00012/AM19/ | 27.11.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.02.2019 to clarify the weight of export product mentioned in meter; it should be mentioned in KG. No reply received from the firm. Committee decided to ask firm to appear before NC alongwith sample of the product. The case stands deferred for relisting on 28.03.2019.

| Case No. ALC3/20 | :16/19/84- 018 | Party Name: ORIENT CRAFT LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|-------------------------|-------------------|------------------------------------|--|------------------------|
| HQ File 25 :01/84/05 | 0/00348/AM19/ | RLA File :05/24/040/00475/AM19/ | Lic.No/Date:0510408686 28.11.2018 | Defer Date: 28.03.2019 |

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 11.02.2019 to furnish the sample, CAD and Sketch of the product. No reply received from the firm. Committee decided send the final reminder to the firm. The case stands deferred for re-listing on 28.03.2019.

| | Case No.:22/19/84- ALC3/2018 | Party Name: MAYA EXPORTS CORPN | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved | | |
|----|--|---------------------------------|--|---------------------|--|--|
| 20 | HQ File :01/84/050/00354/AM19/ | RLA File :05/24/040/00464/AM19/ | Lic.No/Date:0510408661 28.11.2018 | | | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | | | |

| Case No ALC3/2 | .:7/19/84- 018 | Party Name: V.K.A. POLYMERS PRIVATI LIMITED | E Z | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|------------------------|---|--|-------------|--|---------------------|
| HQ File :01/84/0: | 50/00339/AM19/ | RLA File :32/24/040/00044/AM1 | | Lic.No/Date:3210078762 30.11.2018 | |
| Decisio decided | n: Committee control to ratify the norm | onsidered the case as possible s for the above advance | oer e au | agenda along with other thorization as under: | relevant papers and |
| S.No. | Export Product | Export Quantity | | Import item | Quantity allowed |
| 1. | Mosquito Nets | 4331100.000 | 1. | COLOURING MASTERBATCH | 0.01 kg/kg |
| 1 | | | 2. | LLDPE | 0.0487 kg/kg |





| 3. | ALPHACYPERMETHRIN TECH 97% | .00679 kg/kg | |
|----|-------------------------------|---------------|--|
| 4. | HDPE GRANULES | 1.03819 kg/kg | |
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RA concerned may take necessary action subject to compliance of other usual conditions.

| Case No.:1/20/84- ALC3/2018 | Party Name: JAYANITA | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|-----------------------------------|---------------------------------|--|---------------------|
| HQ File :01/84/050/00363/AM19/ | RLA File :05/23/040/00373/AM19/ | Lic.No/Date:0510408718 30.11.2018 | |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to allow wastage 5% for import item No. 6 and on the remaining items allowed wastage of 0.5% on input of the export product in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.

| Case No.:8/22/84- ALC3/2018 | Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|--------------------------------|---|--|------------------------|
| HQ File | RLA File | Lic.No/Date:0810144014 | Defer Date: 28.03.2019 |
| :01/84/050/00407/AM19/ | :08/24/040/00278/AM19/ | 03.12.2018 | |

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information in PH:

- 1. Input item is not clear and GSM is not given, PH with sample of input and export product and calculation to reach the requirement
- 2. Why the woven fabric has been mentioned in Kgs that to without giving the GSM of the input fabric.
- 3. Requirement of fabric for the two export product may be mentioned in square meter and CAD for both the export product may be produced during PH.

The case stands deferred for re-listing on 28.03.2019.

| | Case No.:7/22/84- ALC3/2018 | Party Name:ULTRA DENIM PVT. LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved | | |
|--|--|-------------------------------------|--|---------------------|--|--|
| | HQ File :01/84/050/00406/AM19/ | RLA File :08/24/040/00291/AM19/ | Lic.No/Date:0810144030 05.12.2018 | | | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | | | |

| Case No.:11/22/84- ALC3/2018 | Party Name: KASIM TEXTILE MILLS PVT. LTD. | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|---------------------------------|---|--|---------------------|
| HQ File :01/84/050/00410/AM19/ | RLA File Lic.No/Date:35100 | Lic.No/Date:3510045461 20.12.2018 | |





decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

| 32 | Case No.:15/22/84- ALC3/2018 | Party Name: PEE AAA IMPEX, | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|---|------------------------------------|--|---------------------|
| | HQ File :01/84/050/00414/AM19/ | RLA File :32/24/040/00048/AM19/ | Lic.No/Date:3210078790 21.12.2018 | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow 10% wastage on input of the product for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions | | | |

| 33 | Case No.:12/22/84- ALC3/2018 | Party Name: AMBIKA COTTON MILLS LIMITED, | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved | |
|----|--|--|--|---------------------|--|
| | HQ File :01/84/050/00411/AM19/ | RLA File :32/24/040/00049/AM19/ | Lic.No/Date:3210078791 26.12.2018 | | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | | |

| 34 | Case No.:13/22/84- ALC3/2018 | Party Name: PRIVI EXPORTS PRIVATE LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|---|---|--|---------------------|
| | HQ File :01/84/050/00412/AM19/ | RLA File :02/24/040/00092/AM19/ | Lic.No/Date:0210208878 26.12.2018 | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

| | Case No.:9/22/84- ALC3/2018 | Party Name: AMBIKA COTTON MILLS LIMITED, | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|--|--|--|---------------------|
| 35 | HQ File :01/84/050/00408/AM19/ | RLA File :32/24/040/00051/AM19/ | Lic.No/Date:3210078800 01.01.2019 | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

| | Case No.:14/22/84- ALC3/2018 | Party Name: SHALIMAR WIRES INDUSTRIES LTD | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|-----------------------------------|--|--|---------------------|
| 36 | HQ File :01/84/050/00413/AM19/ | RLA File :02/24/040/00018/AM19/ | Lic.No/Date:0210208893 03.01.2019 | |





| Case No.:4/22/84- ALC3/2018 | Party Name: WALLACE LANGFORD AND ASSOCIATES | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|--------------------------------|---|--|------------------------|
| HQ File :01/84/050/00403/AM19/ | RLA File :10/24/040/00069/AM19/ | Lic.No/Date:1010060098 07.01.2019 | Defer Date: 28.03.2019 |

Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information:

1. Composition of the coir clearly indicating in PVC Plastic parts,

2. Complete calculation of requirement of raw material indigenously imported and the manufacturing process of PVC resin and DOTP Mats/Mattings plastic parts for making export product.

The case stands deferred for re-listing on 28.03.2019.

| 38 | Case No.:5/22/84- ALC3/2018 | Party Name: THREADS (INDIA) LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|----|-----------------------------------|---|--|---------------------|
| | HQ File :01/84/050/00404/AM19/ | RLA File :06/24/040/00061/AM19/ | Lic.No/Date:0610039086 09.01.2019 | |
| | decided to ratify the norms f | dered the case as per agenda for the above advance authorizes essary action subject to complete | ation as applied for. | |

| | Case No.:6/22/84- ALC3/2018 | Party Name: THREADS (INDIA) LIMITED | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Approved |
|--|---|-------------------------------------|--|---------------------|
| | HQ File :01/84/050/00405/AM19/ | RLA File :06/24/040/00060/AM19/ | Lic.No/Date:0610039085 09.01.2019 | |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions. | | | |

| 40 | Case No.:10/22/84- ALC3/2018 | Party Name: REALKNIT FASHION | Meet No/Date:22/84- ALC3/2018 31.01.2019 | Status: Deferred |
|----|---|------------------------------------|--|------------------------|
| | HQ File :01/84/050/00409/AM19/ | RLA File :32/24/040/00050/AM19/ | Lic.No/Date:3210078813 10.01.2019 | Defer Date: 28.03.2019 |
| | Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD and Sketch of the product. The case stands deferred for re-listing on 28.03.2019. | | | |

Minutes of manual cases considered by the Norms Committee -V In Meeting No.22/84 AM-19 dated 31.01.2019 actually held on 20.02.2019

<u>41.</u>

| Case No 294 | M/s Uviraj Global Pvt.Ltd. |
|-----------------------------------|---|
| NC M.No.22/84 AM-19 dt.31.01.2019 | F.No.01/84/050/00209/AM18/DES-V |
| | Adv. Authorisation No:0610038706 dated 04.10.2017 |





Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described their case that they have not import item Sl. No. 2 due to effect their export product. After detailed deliberation, Committee decided to allow 5% wastage for import item No. 1 on input of export product in containing textilene mesh less than 5% and deleted the import item No. 2 for the above advance authorization.

RA concerned may take necessary action subject to compliance of other usual conditions

<u>42.</u>

| Case No.295 | M/s. R & B Clothing Intenational Pvt. Ltd. |
|-----------------------------------|--|
| NC M.No.22/84 AM-19 dt.31.01.2019 | F.No. 01/84/050/00125/AM18/DES-V |
| RA F.No. 04/24/040/00078/AM18 | Adv. Authorisation No. 0410163365 dated 21.07.2017 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described in detailed their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.

43.

| Case No.296 | M/s. Shankar Packaging Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00235/AM19/DES-V |
| RA F.No. 34/24/040/00074/AM19 | Adv. Authorisation No. 3410044317 dated 10.07.2018 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.

44.

| Case No.297 | M/s. Shankar Packaging Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00222/AM19/DES-V |
| RA F.No. 34/24/040/00071/AM19 | Adv. Authorisation No. 3410044316 dated 10.07.2018 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.

45.

| Case No.298 | M/s. Amrit Exports (P) Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00104/AM17/DES-V |
| RA F.No. 02/24/040/00029/AM17 | Adv. Authorisation No. 0210206711 dated 24.05.2016 |

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's representative had not appeared before NC on 20.02.2019 although sample of the export product was sent by post. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

46.

| Case No.299 | M/s. Shahi Exports Pvt. Ltd. | |
|-------------|------------------------------|--|

| NC Meeting 31.01.2019 | No.22/AM19 dated | F.No. 01/84/171/00054/AM19/DES-V |
|------------------------------|--|--|
| Prior fixation under para 4. | of adhoc norms for 04(a) 1 FTP 2015-20 | the following export products under special advance licence scheme : |
| | | nade of 100% Polyester Knitted other Pile Fabric Assembled in ter Woven Fabric GSM -294 (Tolerance +/-10%) |

Boys Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM-102(Tolerance +/-

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 01.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

47.

| Case No.300 | M/s. Shahi Exports Pvt. Ltd. |
|--|---|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/171/00055/AM19/DES-V |
| Prior fixation of adhoc norms for th under para 4.04(a) 1 FTP 2015-20: | e following export product under special advance licence scheme |

1. Gents Jacket with made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or – 10%), (Style No. WM6045).

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 01.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

48

| Case | No.301 | M/s. Shahi Exports Pvt. Ltd. | |
|------------|---|---|--|
| | Meeting No.22/AM19 dated 1.2019 | F.No. 01/84/171/00056/AM19/DES-V | |
| Prior unde | fixation of adhoc norms for the para 4.04(a) 1 FTP 2015-20: | he following export products under special advance licence scheme | |
| 1. | Gents Jacket made of 70% Cotton 30% Nylon Dyed Woven Fabric GSM 124 (Tolerance + or – 10%), (Style No. XM2794) | | |
| 2. | Mens Shirt with Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or – 10%), (Style No. AM0262) | | |

Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 04.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

| Case No.302 | M/s. Richa Global Exports Pvt. Ltd. |
|--|-------------------------------------|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/171/00053/AM19/DES-V |

Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

1. Ladies pullover made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 240 (+/-10%), (Style No.506109)

Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 21.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

<u>50.</u>

| Case No.303 | M/s. Shahi Exports Pvt. Ltd. | |
|--|----------------------------------|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/171/00058/AM19/DES-V | |

Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:

- 1. Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 (Tolerance + or 10%), (Style No. 103159)
- 2. Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 (Tolerance + or 10%), (Style No. 103337)

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 25.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

51

| Case No.304 | M/s. Arvind Goodhill Suit Manufacturing Pvt. Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00002/AM17/DES-V |
| RA F.No. 08/24/040/00461/AM16 | Adv. Authorisation No. 0810137659 dated 12.04.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 17.12.2018 for fixation of norms as their case was rejected by NC in its meeting No. 14/84 dated 13.10.2016 due to non submission of reply. Committee decided to ask the firm to appear before NC alongwith sample of the product and calculation of requirement of CAD.

The case stands deferred for re-listing on 28.03.2019.

52.

| Case No.305 | M/s. PNR Apparels Pvt. Ltd. |
|-----------------------------|----------------------------------|
| NC Meeting No.22/AM19 dated | F.No. 01/84/050/00080/AM18/DES-V |



| 31.01.2019 | |
|-------------------------------|--|
| RA F.No. 05/24/040/00064/AM18 | Adv. Authorisation No. 0510402560 dated 15.05.2017 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 04.01.2019 for fixation of norms as their case was rejected by NC in its meeting No. 2/84 dated 26.04.2018 due to non submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

53

| Case No.306 | | M/s. Shahi Exports Pvt. Ltd. |
|--|---|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | | F.No. 01/84/171/00057/AM19/DES-V |
| Prior | r fixation of adhoc norms for ter para 4.04(a) 1 FTP 2015-20: | he following export products under special advance licence scheme |
| 1. | Ladies Jacket with Hood m (Tolerance +/-10%), (Style 1 | ade of 100% Polyester PU Coated Dyed Woven Fabric GSM 68 No. 344J2136) |
| 2. | Ladies Jacket with Hood in (Tolerance +/-10%), (Style 1) | nade of 100% Polyester PU Coated Dyed Woven Fabric GSM 68 |

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 23.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

54

| Case No.307 | M/s. Arvind Goodhill Suit Manufacturing Pvt. Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00200/AM17/DES-V |
| RA F.No. 08/24/040/00141/AM17 | Adv. Authorisation No. 0810138304 dated 18.07.2016 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 04.02.2019 for fixation of norms as their case was rejected by NC in its meeting No. 24/84 dated 23.02.2017 due to non submission of reply. Committee decided to ask the firm to appear before NC alongwith sample of the product and calculation of requirement of CAD.

The case stands deferred for re-listing on 28.03.2019.

55

| Case No.308 | M/s. Shankar Packaging Ltd. |
|--|--|
| NC Meeting No.22/AM19 dated 31.01.2019 | F.No. 01/84/050/00153/AM19/DES-V |
| RA F.No. 34/24/040/00031/AM19 | Adv. Authorisation No. 3410044180 dated 25.05.2018 |

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.

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